

INCOME TAX APPELLATE TRIBUNAL
“DEHRADUN BENCH”
(Through Video Conferencing)

BEFORE
SHRI R.K. PANDA, ACCOUNTANT MEMBER
AND
MS. SUCHITRA KAMBLE, JUDICIAL MEMBER

ITA Nos. 191, 192/DDN/2019
Asstt. Years 2006-07, 2007-08

Smt. Dolly Batra, 17/6, Canal Road, Dehradun PAN AKIPB4695E	Vs.	ITO Ward-1(2) Dehradun
Respondent		(Respondent)

Assessee by:	None
Department by:	Shri Naveen Chandra Upadhyaya, Sr. DR
Date of Hearing	20/01/2021
Date of pronouncement	/01/2021

ORDER

PER R.K. PANDA, AM

These appeals filed by the assessee are directed against the common dated 5th July, 2019 of the Ld. CIT(A)- Dehradun for the assessment years 2006-07 and 2007-08 respectively.

2. None appeared on behalf of the assessee, at the time of hearing. The Ld. DR submitted that the assessee has opted for Vivad Se Vishwas scheme 2020.

3. Considering the aforesaid situation, the captioned appeals are consigned to record and treated as dismissed. However, the aforesaid is subject to a caveat that in case the dispute relating tax arrears for the captioned assessment year is not ultimately resolved in terms of the aforesaid scheme, the assessee shall be at liberty to approach the Tribunal for reinstatement of the appeal and the Tribunal shall consider such application appropriately as per law. The Revenue has no objection with regard to the aforesaid caveat.

4. In view of the aforesaid, the appeals of the assessee are consigned to record and for statistical purposes is treated as dismissed.

Order pronounced in the open court at time of hearing itself i.e. on 20th January, 2021.

sd/-
(SUCHITRA KAMBLE)
JUDICIAL MEMBER

sd/-
(R.K. PANDA)
ACCOUNTANT MEMBER

Date: 20/01/2021

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1. Applicant
2. Respondent
3. CIT
4. CIT (A)
5. DR:ITAT

ASSISTANT REGISTRAR
ITAT, New Delhi